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(c) Coal India Ltd. (CIL) has taken action to produce more quantity of high grade coal by deploying more modern facilities such as surface miners. Efforts are being made to exploit the deep seated deposits where higher grade coal is available through underground mode by deployment of Continuous Miners/Power Support Long wall equipments. Fifteen washeries have been planned for installation with a capacity of 112.60 MTe. Selective mining of bands of more than one meter thickness is also being undertaken.

Further, the Ministry of New and Renewable Energy has upscaled the target to 175 GW power capacity from various renewable energy sources by 2022. This includes 100 GW for Solar, 60 GW from Wind, 10 GW from Bio Power and 5 GW from Small Hydro Power.

Illegal sale of coal

1609. SHRIMATI SASIKALA PUSHPA: Will the Minister of COAL be pleased to state:

- (a) whether Government is aware that there is illegal sale of coal;
- (b) if so, the details thereof and the response of Government thereon;
- (c) whether Government has taken action against the culprits;
- (d) if so, the details thereof;
- (e) if not, the reasons therefor, and
- (f) the steps taken by Government to prevent this trend?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI PIYUSH GOYAL): (a) to (e) Coal is sold on the basis of Fuel Supply Agreement(FSA)/ Memorandum of Understanding (MOU) to willing consumers having valid linkage/ Letter of Assurance (LoA). As per terms and conditions of Fuel Supply Agreement (FSA), the purchaser of coal cannot sell/divert and or transfer the coal for any purpose other than specified. In the event of any breach of agreement, the FSA is liable for termination by the coal company. However, there are some cases / complaints received in Coal India Limited (CIL) regarding misuse/black marketing of coal received by the authorised purchasers of CIL at notified price. The details of such cases in last three years and the current year include:-

A complaint was registered by the CIL alleging that M/s Somal Pipes Limited,
Ludhiana received coal under Fuel Supply Agreement (FSA) from NEC to

manufacture pipes but they are selling coal in black market. The case has been referred to Central Bureau of Investigation (CBI).

- (ii) A complaint was registered alleging that some industrial units like Rolling Mills and other material manufacturers situated in Nagpur District are lifting coal at subsidized rate from Western Coalfields Limited (WCL) and without consuming the said coal in their industrial units, they are selling the said coal in open market illegally and at the same time they are/using imported coal/bard coke/electricity in their industries. Based on an inspection report, it was found that 10 industrial units namely (1) M/s Amey Paper Mill Pvt. Ltd., Nagpur, (2) M/s Aparjeet Health Care Product, Nagpur, (3) M/s Detco Textile Pvt. Ltd., Thane, (4) M/s Ganga Agency, Nagpur, (5) M/s Jalaram Feeds, Nagpur, (6) M/s Jatin Coal Briquetting Industries, Wardha, (7) M/s Mineral & Metal Resources, Nagpur, (8) M/s Shri Shivkripa Synthetics Pvt. Ltd., Nagpur, (9) M/s Shri Rani Satjit Agro Industries, Nagpur & (10) M/s Solanki Ceramics Industries, Nagpur were not in working condition. Coal supply to those units were immediately stopped and the State Government was requested to nominate an alternate agency in place of existing nodal agency i.e. Maharashtra State Co-operative Consumer Federation (MSCCF). The State Government has now nominated Maharashtra State Mining Corporation Ltd. as its nodal agency in place of MSCCF.
- (iii) A complaint alleged that M/s Mahalaxmi Traders siphoned off the entire coal lifted from North Eastern Coalfields (NEC) by Nagaland Government for State Undertakings and sold to customers in Punjab in black market in connivance with officials of Coal India Limited (CIL). Vigilance Wing of CIL investigated the complaint and did not find any substance in it.
- (iv) A complaint was registered alleging that allocation of 7.95 lakh Tonne of coal against allocation in favour of UP State Authority from Central Coalfields Limited (CCL) for distribution to small industries. The UP State Authority nominated a State agency who has again nominated a private agency and coal available to the State at notified price is sold in black market at double the notified price. The issue was examined in consultation with the Central Vigilance Commission and directed the CIL to frame guidelines in allocation of sidings to the State nodal agencies and issued Government displeasure to the then General Manager of the Central Coalfields for allocation of siding to UP State nodal agency, without competent approval.

- (v) A complaint has been registered by Shri Arvind Kejriwal against Shri Pawan Kejriwal of Damodar Group of Industries alleging that he was engaged in illegal trading of coal. He purchased the linkage/FSA coal in bulk quantity at a low price from different subsidiaries of CIL and sold the coal in open market at higher prices. Verification report indicates that M/s Maa Chandi Durga Ispat Private Limited was misusing the coal received from Central Coalfields Limited under FSA. The case has been referred to CBI. Coal supply to this unit has been suspended since September, 2013.
- (vi) A complaint was received from Shri Abhimanyu Singh regarding e-Auction and fake FSA of non-core units in CCL. A surprise physical verification of 10 small-scale units for ascertaining the end-use of coal was made for taking necessary action. The matter has been transferred to the State Police.

Further, as per the information provided by the CIL, the following cases of alleged black marketing of coal have been registered by CBI:

RC No. & Date		icials of North Eastern Coalfields(NEC), unit of CIL
RC0172011A 0005 dated	1.	Shri Deepakumar K, ASM, NEC
12/04/11	2.	Shri S. Bhattacharjee, SO (Mining), NEC
	3.	Shri S. Acharjee, Sr. AO, NEC
	4.	Shri Rajen Mech, SOM, Tikak, NEC
RC0172011A 0014 dated	1.	Shri Deepakumar K, Area Sales Manager, NEC
19/9/11		

In respect black marketing of coal at Northern Coalfields Limited (NCL), CBI Lucknow and NCL vigilance department had jointly conducted surprise check at 7 small scale industries at Kanpur, Ramnagar, Chanduli in Uttar Pradesh on 25.03.2011. CBI has registered cases against 5 of the said units. The names of these units are as under:-

Sl. No.	Case No.	Name of the Unit
1.	RC0062011A004 dated	M/s Swastik Cement Products Pvt.
	13.04.2011	Ltd., A-5 Industrial Area, Ramnagar,
		Dist. Chandauli, UP
2.	RC0062011A008 dated	M/s Drolia Coke Industries Pvt. Ltd.,
	13.04.2011	D-8 Industrial Area, Ramnagar, Dist.
		Chandauli, UP

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Sl. No.	Case No.	Name of the Unit
3.	RC0062011A005 dated	M/s Fertico Marketing & Investment
	13.04.2011	Pvt. Ltd., B-20, Industrial Area,
		Ramnagar, Dist. Chandauli, UP
4.	RC0062011A006 dated	M/s Jai Durga Industries, B-12
	13.04.2011	Industrial Area, Ramnagar, Dist.
		Chandauli, UP
5.	RC0062011A007 dated	M/s Shree Ram Fuels, BH-4
	13.04.2011	Industrial Area, Ramnagar, Dist.
		Chandauli, UP

At Kanpur, joint check was carried out at the following two (2) units.

- 1 M/s Eastern Flames Pvt. Ltd.
- 2. M/s Pandit Fuels Co. Pvt. Ltd.

No case has been registered against the above two units.

Pursuant to surprise check by CBI and NCL's Vigilance Department, NCL has suspended coal supplies to all 22 SSI units with whom FSAs had been entered into. The FSAs of the said SSI units have since expired. The units have filed a writ petition with the Hon'ble Allahabad High Court for the renewal of the FSAs with NCL.

- (f) The following steps are being taken by the Government to prevent illegal sale of coal:
 - (i) FSAs provides against misuse or diversion of coal. For the Power Sector consumers (SEB/PSU Power Plants and Private Power Plants) the provision of FSA prohibits sale/diversion of coal for which the coal supplies are liable to be suspended/terminated.
 - (ii) For coal supplies to non-power consumers, coal companies undertake periodic verification of documents to ensure that no diversion of coal supplied under the FSA.
 - (iii) As per 'New Coal Distribution Policy' the responsibility of analyzing requirement of small and medium sector of the States, distributing the coal to them and monitoring the end use of coal has been given fully to the State Governments concerned.

(iv) Information Technology initiatives in the form of Global Positioning System (GPS) tracking system of trucks carrying coal, installation of CCTVs at all vulnerable points like entry/exit gates, weigh bridges, sidings etc., installation of RFID based boom barriers to identify illegal trucks carrying coal, installation of electronic weigh bridges etc.

Best practices for commercial coal mining

1610. SHRI PARIMAL NATHWANI: Will the Minister of COAL be pleased to state:

- (a) whether Government proposes to open commercial coal mining to domestic and foreign private entities;
 - (b) if so, the details thereof;
 - (c) if not, the reasons therefor,
- (d) whether the best practices followed by countries like China have been studied with respect to coal strategy and are expected to be followed in the country; and
 - (e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI PIYUSH GOYAL): (a) to (c) Allocation of coal mines, *inter alia*, for sale of coal, is permitted under the provisions of Coal Mines (Special Provisions) Act, 2015, Mines and Minerals (Development & Regulations) Act, 1957 and Coal Mines Nationalization Act, 1973.

(d) and (e) Officials from Coal India Limited are regularly being sent to countries like China to study the technology being practiced there. The state-of-the-art technology practised in countries like China *e.g.* deployment of Continuous miner in underground mining, Longwall Mining, opencast mining using high capacity equipment etc. are being adopted in India depending on the specific geo-mining condition. Coal India Limited has envisaged modernizing the mines using the latest technology available to achieve the target of coal production to meet the future energy requirement of the country.

Production of coal

- 1611. SHRI AAYANUR MANJUNATHA: Will the Minister of COAL be pleased to state:
 - (a) the potential of coal reserves in the country, State-wise;